

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.539/TT/2014

Date: 27.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for trueing up of transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for Transmission System associated with NLC Stage-II in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.12.2015 :-

1. Petitioner has proposed add-cap and de-cap of 1236.05 lakh & 516.62 lakh in 2016-17 and 3255.68 lakh & 1589.53 lakh in 2018-19, respectively, on account of replacement of various Sub-station equipments completing useful life of 25 years.

Regarding replacement of equipment, the petitioner has provided the correspondence/ mails with correspondence for some of equipment. Petitioner to submit.

- Whether any deliberations regarding add cap proposed has taken place at RPC level with beneficiaries. If yes, then copy of deliberations should be provided. Also furnish the basis of cost estimates of items considered for additional capitalisation such as budgetary quotes, etc. along with administrative approval , if any.
- Furnish the basis of considering interest rate of 15% for 2016-17, 2017-18 and 2018-19 along with supporting document.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(V.Sreenivas)
Deputy Chief (Legal)